

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 147 of 2019

IN THE MATTER OF:

Senthil Kumar Karmegam

...Appellant

Vs

Great Unison Contractors India Pvt. Ltd. & Anr.

....Respondents

Present:

For Appellant: Mr Arun Saxena and Mr. Rahul Singh, Advocates.

For Respondents: Mr. Rajat Mathur, Advocate for IRP with Mr. Gaurav Sharma, IRP.

Mr. Abhijit Singh and Ms. Vatsala Rai, Advocates.

ORDER

14.02.2019: After arguing the appeal for a while, learned counsel for the Appellant upon instruction sought to withdraw the appeal. The appeal is accordingly dismissed as withdrawn without granting any liberty to assail the same very impugned order before this Appellate Tribunal. Needless to say that the Appellant shall be at liberty to pursue any other legal remedy available under law.

[Justice Bansi Lal Bhat]
Member (Judicial)

am/sk